

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1389 OF 2018 IN APPEAL NO. 135 OF 2018 &
IA NOS. 631, 641 & 728 OF 2018

Dated: 28th November, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Haryana Power Purchase Centre & Ors.	Appellant(s)
Vs.		
GMR Kamalanga Energy Limited & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-1

Mr. Ravi Kishore
Ms. Rajshree Chaudhary for R-2

ORDER

We permit the Appellant to amend the cause title by impleading additional Respondents who also have PPAs with Respondent 'GMR Kamalanga Energy Limited' for the same project.

List the matter for hearing on **13.12.2018**.

(S. D. Dubey)
Technical Member
mk/js

(Justice Manjula Chellur)
Chairperson